

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5533/2020

(Arising out of impugned final judgment and order dated 09-04-2019 in SPL.A. No.73/1999 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

MC DOWELL AND COMPANY LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80084/2022-CONDONATION OF DELAY IN FILING and IA No.80085/2022-EXEMPTION FROM FILING O.T.)

Date : 29-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Aishwarya Bhati, Sr. Adv.
Mr. Samar Vijay Singh, AOR
Ms. Amrita Verma, Adv.
Ms. Purnima, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The impugned order was passed on 09.4.2019. The special leave petition was filed after 216 days delay and now the special leave petition has been brought up after almost three years. The contention being raised is that the impugned judgment has a larger ramification.

We do not appreciate the manner in which the special leave petition has been prosecuted despite it raising an alleged larger question of law.

We, thus, deem it appropriate that before considering the application for condonation of delay, the petitioners must comply with the impugned judgment in the case of the respondents and file an affidavit of compliance.

Learned ASG seeks four weeks' time to do the needful.

List after affidavit of compliance is filed

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER